
(2019) 02 CHH CK 0352
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 1138 Of 2019

Savitri Devi

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 20-02-2019

Acts Referred:

Citation : (2019) 02 CHH CK 0352

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : CJK Rao, P. Acharya

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. The limited relief which the petitioner has sought for in the present writ petition is for an appropriate direction to the respondents to consider the case of the petitioner for grant of family pension.

2. The facts of the case is that, the employee in the department was an unmarried daughter of the petitioner namely Girja Gupta. The said unmarried

daughter while in service died on 23.01.2014 and even on the date of death, she remained unmarried. Subsequent to the death of Girja Gupta, the

family pension was released to the Husband of the petitioner in the capacity of the being Father and solely dependent on the employee. It is said that

the father has also since expired on 31.10.2018. However, thereafter the respondents have not released the family pension and the petitioner has been

approaching the authorities for release of the same in her favour in the capacity of dependent mother.

3. However, perusal of records does not reveal any specific representation or any

application made by the petitioner for the same.

4. In view of the same, the present writ petition stands disposed of with a direction to the petitioner to move a fresh application to the respondent No.3

within a period of 10 days from the date of receipt of copy of this order and on receipt of such application, the respondent No.3 is further directed to

forthwith process the claim of the petitioner and necessary orders be passed at the earliest preferably within a period of 60 days thereafter.

5. The writ petition accordingly stands disposed of.